

RESERVATION OF GOVERNMENT ACCOMMODATION FOR SCHEDULED CASTE AND SCHEDULED TRIBE EMPLOYEES

***612. SHRI GANESHI LAL CHAUDHARY:**

SHRI NAWAL KISHORE:

Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that Government have reserved the Government accommodation to the tune of 5 per cent for the Central Government employees belonging to Scheduled Caste and Scheduled Tribes;

(b) if so, when Government have decided upon this reservation quota; and

(c) how many employees belonging to the Scheduled Caste and Scheduled Tribes have been benefited by this scheme since its inception?

THE MINISTER OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI K. K. SHAH): (a) It has been decided to reserve 5% of the vacancies becoming available in types I and II in the general pool in Delhi/New Delhi for allotment to Scheduled Caste and Scheduled Tribe employees working in eligible offices.

(b) Orders to this effect were issued on the 6th November, 1969 and applications were invited by 30th November, 1969 but the date was subsequently extended upto 31st January, 1970. Allotments under this scheme were started from 1st December, 1969.

(c) Upto the 10th August, 1970, 31 Scheduled Caste and Scheduled Tribe employees have been allotted quarters in type I. Out of these, 17 employees accepted the allotment and the remaining 14 did not. 38 employees were allotted accommodation in type II and out of these, 5 did not accept the allotment.

FERTILIZER CREDIT GUARANTEE CORPORATION

***613. SHRI BHOJA PRASAD:**

SHRI SURAJ PRASAD:

Will the Minister of FINANCE be pleased to state:

(a) whether the proposal to set up a Fertilizer Credit Guarantee Corporation has been finalised by Government;

(b) if so, the details thereof; and

(c) by when the Corporation is expected to be set up?

THE MINISTER OF FINANCE (SHRI Y. B. CHAVAN): (a) to (c) The proposal is under examination of the Government.

UNACCOUNTED MONEY AS DONATION TO POLITICAL PARTY

***614. SHRI THILLAI VILLALAN:**

SHRI S. SIVAPRAKASAM:

Will the Minister of FINANCE be pleased to state:

(a) whether any unaccounted money to the extent of nearly three lakhs of rupees sent in the name of anonymous donation to some political party or leader was recently unearthed by Government; and

(b) if so, what steps have been taken by Government to find out the source of this unearthed money?

THE MINISTER OF REVENUE AND EXPENDITURE (SHRI VIDYA CHARAN SHUKLA): (a) and (b) The Government is aware of Press reports about the leader of a political party having received donations from an anonymous donor. Donations are, *prima facie*, not income in the hands of the donee. However, the question of investigation in respect of such donations can arise only in the course of assessment proceedings.

ASIAN DEVELOPMENT BANK

***615. DR. Z. A. AHMAD:**

SHRI BHUPESH GUPTA:

SHRI M. V. BHADRAM:

SHRI SURAJ PRASAD:

SHRI BHOJA PRASAD:

Will the Minister of FINANCE be pleased to state:

(a) whether the Government of India have received any loan from the Asian Development Bank so far;

(b) the amount of contribution made by the Government of India to the share-capital of this bank so far;

(c) whether the Government of India have its representative in the Executive Board of the bank's permanent members; and

(d) if so, the names of those Indians who are on the Executive Board of the bank as permanent members?

THE MINISTER OF FINANCE (SHRI Y. B. CHAVAN): (a) India has so far not asked for any loan from the Asian Development Bank.

(b) Rs. 34.875 crores, of which half has been paid in foreign currencies and the other half in non-negotiable, non-interest bearing rupee securities.

(c) and (d) The members of the Board of Directors, which consists of 10 members at present are elected by the Governors representing member countries for a two year